

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.153 OF 2004

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New Delhi, this the 21th day of January, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

Tej Pal Singh
Head Constable in Delhi Police, PIS No.28760278,
R/o C-57, Street No.3, North Chhajju Pur,
Shahdara, Delhi.Applicant
(By Advocate : Shri Anil Singal)

Versus

1. Govt. of NCT of Delhi
through Commissioner of Police,
Police Head Quarters, IP Estate, New Delhi.
2. Joint Commissioner of Police,
Administration, PHQ, IP Estate, New Delhi.
3. Deputy Commissioner of Police,
(Headquarters), PHQ, IP Estate, New Delhi.
.....Respondents

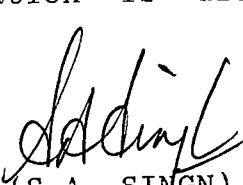
ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

By virtue of the present Original Application, the applicant seeks quashing of the order, which is not on the record. In the application, it has been mentioned that the applicant has submitted a representation which has orally been rejected on 22.8.2003.

2. In law, oral rejection is unknown. It is even not mentioned as to who rejected the representation (orally). If there is a representation, it would be appropriate that the respondent no.2 should consider and pass an appropriate order on the said representation preferably within four months from the date of receipt of a certified copy of the present order.

3. Subject to aforesaid, the present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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